

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 99/TT/2018

Subject : Truing up of transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for (a) Kalpakkam PFBR-Sirucheri 230 kV D/C Line (b) Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd., (KPTCL) and 16 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Aryaman Saxena, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of the tariff of Asset-I: Kalpakkam PFBR-Sirucheri 230 kV D/C Line, Asset-II: Kalpakkam PFBR-Arani 230 kV D/C Line under Transmission System associated with Kalpakkam PFBR (500 MW) in Southern Region allowed vide order dated 29.4.2015 in Petition No. 105/TT/2012 for 2009-14 tariff period and determination of tariff for 2014-19 tariff period. He submitted that tariff for Asset-III: 230 kV DC Kalpakkam PFBR-Kanchipuram transmission line was not allowed by the Commission in order dated 29.4.2015 and they have filed an appeal before Hon'ble APTEL and APTEL has remitted the matter to the Commission for fresh consideration. He requested to allow tariff for the third asset also in the instant petition.

2. The Commission observed that tariff for Asset-I and II will only be considered in the instant petition and tariff for Asset-III will be considered separately.



3. The Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

